

other Commission high or low do? We are accepting this principle even though we stand to lose. Since the Government of India has, in its wisdom, chosen to accept it, we do not press it. Our intention is not to fight because we want to part as friends.

With regard to the Road Fund also, my hon. friend Mr. Venkataraman has drawn attention to the Resolution of 1947 which has been ratified in 1950. By the application of that resolution also we should get a few lakhs more out of the Road Fund because we have more vehicles and our consumption of petrol is much greater than that of Andhra and certainly our proportion should be much greater. We are not pressing that even. Why? Because we want to have friendship, we do not want to make the new Andhra State feel that we are partial.

In conclusion, I would only urge that we have all of us a common culture, we have got a common history and a common civilisation. Let us not think in terms of petty States; let us think we are all Indians first and Indians last.

[MR. DEPUTY-SPEAKER in the Chair]

**Dr. Lanka Sundaram:** Heads I win, tails you lose.

**Mr. Deputy-Speaker:** It is now 10-45; the House will now take up non-official business.

#### INTRODUCTION OF PRIVATE MEMBERS' BILLS

**Shri Nambiar (Mayuram):** Sir, with regard to Private Members' Bills which have to be introduced I have to make a submission. Some of these Bills relate to social reforms pertaining particularly to the welfare of women and children; some others are labour Bills. These Bills are not allowed to be introduced on the ground that there are some Bills undisposed of.

This matter having had the consideration of the Rules Committee we request you to allow us to introduce these Bills. Of course, these Bills will take their turn one after the other according to the rules framed. This will afford us an opportunity to introduce the Bills at least and to ventilate our grievances if we get a chance. This matter has attracted the attention of the House for a long time and there is unanimity of opinion both on that side and this.

**Dr. N. B. Khare (Gwalior):** This matter came up before the House last session as well when we had pressed that opportunity should be allowed to us to introduce the Bills. I hope you will agree to it.

**Mr. Deputy-Speaker:** Hon. Members may be aware that from time to time it has been pointed out that a number of Bills of which notice has been given appear in the Order Paper without any chance of being introduced. The ground on which I have been avoiding this is that they will also join the other Bills in the matter of ballot. If the chances for the existing Bills are one to ten, and if another thirty Bills are allowed to be introduced, the chances of the earlier ones will become one to forty. That is the consideration that weighed with me.

Another consideration was that Government is burdened with a number of Bills, for which they have to prepare themselves, though they may not come up before the House at all. It may be within the knowledge of hon. Members that there was a suggestion for a change of the rules, so that these may not be permanently blocked. The Rules Committee may categorise Bills according to their importance; in which case there will not be any harm in allowing these Bills.

Apart from this, Mr. Nambiar, who has now made this suggestion, handed over to me a letter from Mr. Kazmi and others in whose name a

[Mr. Deputy-Speaker]

number of Bills for consideration are standing, consenting to permission being granted for the introduction of the Bills. But I will not allow any controversy to arise. If there is any objection from any quarter, I cannot allow that objection to side-track the discussion of Bills which have legitimately obtained precedence.

**The Minister of Home Affairs and States (Dr. Katju):** May I just mention one matter? There are two Bills (Nos. 29 and 39) which purport to change the Constitution of India. One relates to Legislative Councils and the other is with regard to the appointment of Governors. I understand that there is some procedure before you in the Rules Committee relating to Bills which deal with amendment to the Constitution. I, therefore, respectfully suggest that permission for introduction of these two Bills should not be granted. They might be held over till the new rules come into operation. I understand that the Rules Committee have approved of certain rules yesterday. These Bills may be examined in accordance with the new rules.

**The Deputy Minister of Railways and Transport (Shri Alagesan):** With regard to item 46, we ourselves are going to introduce a Bill more or less on similar lines and I don't think there is any necessity for the hon. Member to introduce the Bill at this stage.

**The Minister of Health (Rajkumari Amrit Kaur):** In regard to item 49—Sardar Amar Singh Saigal's Bill to amend the Indian Medical Council Act, 1933, the matter is under the consideration of Government and we are going to bring forward a comprehensive measure to amend the Act. The principle of having an All India State Register and giving representation to medical licentiates has been accepted. I shall, therefore, be glad if he does not seek leave to introduce

the Bill at this stage. In regard to an Indian Pharmacopoeia, Government have already appointed a Committee. That committee is doing the work. Government does not think this work need be entrusted to the Council. With this assurance I would request the hon. Member not to introduce his Bill.

**The Minister of Labour (Shri V. V. Giri):** I have to refer to two Bills. One relates to Mr. Ananda Nambiar's Bill (No. 64) relating to Indian Trade Unions Act. We are going to bring a consolidated Bill in regard to matters relating to Trade Disputes Act and Trade Unions Act. Therefore this may not be allowed.

The other is No. 63, Dr. Khare's Bill to amend the Payment of Wages Act. We ourselves are going to bring a comprehensive Bill of amendment to the Payment of Wages Act.

**Shri Nambiar:** Sir, I can very well understand the objection of Government to controversial Bills seeking to amend the Constitution. But I cannot appreciate the stand taken by my hon. friend the Deputy Minister for Railways in regard to my Bill to amend the Indian Railways Act, or the hon. the Labour Minister in regard to my Bill to amend the Trade Unions Act. We were told that Government themselves would bring comprehensive Bills to give effect to the amendments suggested by us. We would welcome them and if the promised Bills are brought we shall withdraw our Bills. These are not controversial issues of any Constitutional importance. Therefore, Government cannot object, and we shall move them.

**Dr. N. B. Khare:** At that time we shall withdraw them.

**Shri Alagesan:** With regard to the observations just now made by my hon. friend, I should like to tell him that regulations regarding hours of work are already obtaining. We only

want to give statutory recognition to them. We have got a Bill ready which we are going to introduce. There is therefore absolutely no necessity for a private Member's Bill on this subject.

**Shri Kazmi** (Sultanpur Distt.—North cum Faizabad Distt.—South-West): I want to make my position clear. In the letter which my hon. friend has written it was suggested that the new Bills which are to be introduced today will be ballotted separately. It was said that those Bills which will be introduced today will not have priority over the previous Bills. I agreed to their introduction on that condition. I do not know if that position has been changed. I insisted that the Bills that have already been introduced shall have priority and the Bills which will be introduced today will not have any priority, but will be ballotted among themselves. For that I said that there may be a necessity for changing the rules or taking the consent of the Chair. That position I accepted. But the contention that all Bills which are introduced today and the Bills which have already been introduced shall be placed on a par with no priority among them, I was opposed to.

**Mr. Deputy-Speaker:** We cannot change off-hand.

**Sardar A. S. Saigal** (Bilaspur): On the assurances given by the hon. Minister for Health to bring a comprehensive Bill in which the contents of this Bill will be corroborated, I will withdraw my Bill.

**Mr. Deputy-Speaker:** I would put it to the House. Now so far as the statement or the observations made by Mr. Kazmi that they will be separately ballotted are concerned, we have not yet got any rules under which we can separately ballot. Of course, this could be achieved by another method by not tabling any motions for further consideration. The next time when these Bills come alone, they will wait until important Bills are disposed of. It is a question of internal arrange-

ment. Under the Rules as they stand I have no authority. Where there is no opposition on any particular Bill automatically leave will be granted for that Bill to be introduced before the House. Where there is any objection either on the ground that it reflects the Constitutional weakness or hon. Ministers themselves are contemplating to bring comprehensive Bills, in either case I am not placing them because it will lead to a controversy.

**Shri Nambiar:** This was never the practice in this House. I can understand the point when the Government find it difficult on constitutional basis. But when they say they also are bringing forth a legislation that does not stop us from moving our ballot papers. Therefore, I suggest let the Bills be allowed to be introduced and let the hon. Ministers bring forth legislation; we will drop or amend later on.

**Mr. Deputy-Speaker:** The point is this. Hon. Members have got a right to table any Bills. Every hon. Member has got a right to make a motion for leave to introduce a Bill. When the House at this stage objects then the points for and against it will be debated. It will be put to the House. It is for the House to accept or reject. I have no jurisdiction over it except when *prima facie* it does not relate to the business of this House or if it does not come in the Concurrent or the Union List.

Even at the introduction stage objection can be raised and it is open to the House to accept or not to accept it. Therefore, so far I will allow only introduction of such things where I do not find any whispering or nobody objects.

**Shri Nambiar:** Regarding Private Members' Business, in 15 days one full day is being allowed i.e. half a day every week. In view of the interest and in view of the fact that subjects are very popular it may be considered that some more time may be allowed for Private Members' Business.

11 A.M.

**Mr. Deputy-Speaker:** In the Budget Session, where we have got four months, not more than four days were allowed and this is a short session.

**Prof. D. C. Sharma (Hoshiarpur):** Can't you have Saturdays for Government business?

**Some Hon. Members:** No, no.

**Mr. Deputy-Speaker:** No hon. Member is willing to sit.

**The Minister of Law and Minority Affairs (Shri Biswas):** The difficulty is that most Members were not aware of the new arrangement which you are going to follow. So many Members are not here; they did not expect that these Bills will come up for introduction. For instance, I was not aware of it. I was told only a few minutes ago.

**Mr. Deputy-Speaker:** I will then take up introductions. If any hon. Member is taken up by surprise, he may tell me and I will allow his introduction even at a later stage.

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#### WOMEN'S AND CHILDREN'S INSTITUTIONS LICENSING BILL

**Shrimati Maniben Patel (Kaira South):** I beg to move for leave to introduce a Bill to regulate and licence institutions caring for women and children.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to regulate and licence institutions caring for women and children."

*The motion was adopted.*

**Shrimati Maniben Patel:** I introduce the Bill.

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**Mr. Deputy-Speaker:** Next Bill, Shri Namdhari—absent. Other Bills relating to the licensing of women's and children's institutions are barred by

the motion standing in the name of Shrimati Maniben Patel. Let me go on to others.

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#### SUPPRESSION OF IMMORAL TRAFFIC AND BROTHELS BILL

**Shrimati Maniben Patel (Kaira South):** I beg to move for leave to introduce a Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels."

*The motion was adopted.*

**Shrimati Maniben Patel:** I introduce the Bill.

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#### TRAINING AND EMPLOYMENT BILL

**Prof. D. C. Sharma (Hoshiarpur):** I beg to move for leave to introduce a Bill to make provision for employment and training for employment and to establish a comprehensive youth employment service.

**The Minister of Labour (Shri V. V. Giri):** The Committee known as Shiva Rao Committee is sitting at the present moment and going into these matters and I request my friend not to move this Bill at the present moment.

**Prof. D. C. Sharma:** I do not see any harm if the Bill is moved. I do not know when that Shiva Rao Committee's report will be available. I move the Bill.

**Mr. Deputy-Speaker:** I have already said that if the Government or any hon. Member oppose, I won't put it to the House. The hon. Member must follow the psychology! He wants it in his name!

**Prof. D. C. Sharma:** It is not a question of psychology. It is a question of dire national need.